IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.3609 of 2018

CNR No. ODHC010117792018

Sadan Bankia .... ***Petitioner***

Mr. A. Behera, Advocate

-versus-

Odisha State Warehousing Corporation, MD, BBSR & Ors. .... ***Opposite Parties***

Mr. A. Tripathy, AGA

CORAM:
JUSTICE BIRAJA PRASANNA SATAPATHY
ORDER
21.09.2026

Order No.

07. **1.** This matter is taken up through Hybrid Arrangement (Virtual/Physical) Mode.

2. Learned counsel for the Petitioner submits that he has received no instruction from his client.

3. Accordingly, the W.P.(C) is dismissed on the ground of no instruction. However, liberty is given to the Petitioner to revive the Writ Petition by filing appropriate application within a period of four (4) weeks, if any, cause of action still subsists.

(Biraja Prasanna Satapathy)
Judge

Subrat

Signature Not Verified
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Reason: Authentication
Location: HIGH COURT OF ORISSA, CUTTACK
Date: 23-Sep-2026 16:58:25